Criminal Law

[Shri H. D. Rajah.] ever been. Sir, this is a matter which affects the lives of one crore citizens of this country. I would therefore request you, Sir, to set up a half-hour for discussing this question.

MR. CHAIRMAN: You give notice and we will consider it.

## **ELECTION TO THE INDIAN** COUNCIL OF AGRICULTURAL RESEARCH

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHA-DUR): Sir, I beg to move:

That in pursuance of Rule 2 (6) of the Rules of the Indian Council of Agricultural Research, this Council do proceed to elect, in such manner as the Chairman may prescribe, two members from amongst themselves to be members of the Indian Council of Agricultural Research.

## MR. CHAIRMAN: Motion moved:

That in pursuance of Rule 2 (6) of the Rules of the Indian Council of Agricultural Research, this Council do proceed to elect, in such manner as the Chairman may prescribe, two members from amongst themselves to be members of the Indian Council of Agricultural Research.

# Mr. CHAIRMAN: The question · is :

That the motion be adopted.

The motion was adopted.

CHAIRMAN: So, I may inform the Members that 26th July 1952 is fixed as the last date for receiving nominations, and 30th July 1952 for holding elections, if necessary, to the Indian Council of Agricultural Research. Nominations will be received in the Council Notice Office up to 12 noon on the date mentioned. The election which will be conducted in accordance with the system of proportional representation by means of the single transferable vote will be held in the Secretary's Room No. 29, Ground Floor, between the hours of 10.30 a.m. and 1 p.m. on the 30th. THE NATIONAL CADET CORPS (AMENDMENT) BILL, 1952

Amendment Bill, 1952

THE MINISTER FOR RAILWAYS AND TRANSPORT (SHRI LAL BAHA-DUR): Sir, I beg to move for leave to introduce a Bill further to amend the National Cadet Corps Act, 1948.

Mr. CHAIRMAN: The question

That leave be granted to introduce a Bill further to amend the National Cadet Corps Act, 1948.

The motion was adopted.

9 a.m.

SHRI LAL BAHADUR: Sir, I introduce the Bill.

#### THE ESSENTIAL SUPPLIES (TEMPORARY POWERS) AMENDMENT BILL, 1952

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI Т. Sir, I beg Krishnamachari): move for leave to introduce a Bill further to amend the Essential Supplies (Temporary Powers) Act, 1946.

Mr. CHAIRMAN: The question is:

That leave be granted to introduce a Bill further to amend the Essential Supplies (Temporary Powers) Act, 1946.

The motion was adopted.

SHRI T. T. KRISHNAMACHARI: Sir, I introduce the Bill.

# THE CRIMINAL LAW AMEND-MENT BILL, 1952

THE MINISTER FOR LAW AND MINORITY AFFAIRS (SHRI C. C. BISWAS: Sir, on behalf of the hon. Dr. Katju who is in the other House, I beg to move:

That the Bill further to amend the Indian Penal Code and the Code of Criminal Procedure, 1898, and to provide for a more speedy trial of certain offences, as passed by the House of the People, be taken into consideration.